

Indian Drugs and Pharmaceuticals Ltd.

4008. SHRI MOHAN RAWALE :
SHRI B. DHARMA BIKSHAM :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have taken a decision to rejuvenate the sick Indian Drugs and Pharmaceuticals Limited, and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) and (b) The Board for Industrial and Financial Reconstruction (BIFR), quasi-judicial authority set up under the Sick Industrial Companies (Special Provisions) Act, 1985, has appointed Industrial Development Bank of India (IDBI), Bombay, as the Operating Agency for a techno-economic viability study and for suggesting long-term rehabilitation measures for IDPL. The Operating Agency has not yet completed the study. Government's future course of action will be decided after the study report has been received and examined.

Hybrid Vegetables

4009 DR. RAMESH CHAND TOMAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Indian Council of Agricultural Research is launching a project for production hybrids of important vegetables;

(b) if so, the varieties of vegetables likely to be evolved by this project; and

(c) the estimated expenditure likely to be incurred to meet the project cost?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Yes, Sir. The ICAR has already launched the project entitled "ICAR Research Network on Promotion of Hybrid Research in Vegetable Crops."

(b) The varieties/hybrids likely to be evolved under this project are in following vegetable Crops :

Tomato, brinjal, capsicum, chillies, okra, onion, cucumber, bittergourd and cabbage.

(c) Estimated expenditure is Rs. 330.38 lakh.

List of Wastes Importers

4010. SHRI SANTAT MEHTA :
SHRI BIJOY HANDIQUE :
SHRI B.L. SHARMA 'PREM' :

SHRI SUSHIL CHANDRA
SHRI KRISHAN LAL SHARMA :
SHRI SANAT KUMAR MANDAL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether large quantities of hazardous wastes routinely imported into the country illegally, cause severe damage to the health and environment as reported in the *Sunday Times of India*, New Delhi dated July 21, 1996;

(b) whether there are only seven authorised importers of toxic wastes in the country whereas the records of Customs Department show their number at 151,

(c) if so, the reasons therefor, and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) (a) No, Sir

(b) to (d) The import of hazardous waste is regulated under Rule 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, under the Environment (Protection) Act, 1986. According to these Rules, the import of hazardous wastes from any country to India is not permitted for dumping and disposal, however, import of such wastes is allowed for processing or reuse as raw materials. This Ministry has given permission to seven importers of hazardous wastes under these rules. In compliance with the orders passed by the Hon'ble High Court, no imports of hazardous wastes are being permitted.

The licence for imports are issued by the Directorate General of Foreign Trade (DGFT). All shipments are cleared based on this licence. Till 29th April, 1995, imports of all wastes were under the Open General Licence (OGL). In April 1995, the Export Import Policy was amended and hazardous wastes were placed on the restricted list. As per the policy, imports are permitted only against a licence and only for the purpose of processing or reuse. Such wastes would now be requiring a licence for imports.

The information on the actual imports based on the consignments cleared by the Customs' Department, is compiled by the Directorate General of Commercial Intelligence (DGCIS), Calcutta.

[Translation]

Attachment of Coach

4011. SHRI DHIRENDRA AGARWAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to attach additional coach from Gaya station with the Bombay Mail, Purshotam Express, Jodhpur Express and Ranchi Express;

(b) if so, the details thereof, and

(c) the time by which the said coach is likely to be attached?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir

(b) and (c) Do not arise

[English]

Intercity Express

4012. SHRI R. SAMBASIVA RAO : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to extend Hyderabad-Guntur Intercity Express upto Madras and to introduce Intercity train between Guntur and Madras,

(b) if so, the time by which the said proposals are likely to be implemented, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir

(b) Does not arise

(c) Due to operational and resource constraints.

Recovery of Arrears

4013. SHRI BANWARI LAL PUROHIT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Railways seek recovery of arrears", appearing in Statesman dated May 17, 1996,

(b) whether the Cash-and-carry method introduced by the railways to recover outstanding dues has been ineffective, and

(c) if so, the concrete steps proposed to be taken by the Government to recover the outstanding dues?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) The condition of compulsory prepayment of freight is imposed selectively so as to avoid accumulation of outstanding dues. This condition had not been imposed for DESU and Badarpur Thermal Power Plant of NTPC in view of the importance and necessity to ensure uninterrupted power supply to the National Capital. Hence the outstanding dues had accumulated especially against these two organisations.

(c) It has now been decided to impose the condition of prepayment, in principle, on coal traffic moved to power houses with effect from 1.10.1996 so as to avoid further

accumulation. As regards pending outstanding dues every effort is made to liquidate the same.

[Translation]

Railway Bridges

4014. DR. ARVIND SHARMA : Will the Minister of RAILWAYS be pleased to state

(a) the number of bridges on stations falling between Delhi to Ambala and the norms framed by the Railways to construct the new bridges on the Stations,

(b) whether the goods trains normally remain halted at Rathdhana station due to which the passengers have to face great difficulties and also as a result of this accidents have taken place many a times.

(c) whether the Government propose to construct a bridge at this station,

(d) if so, the time by which, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Between Delhi and Ambala, foot-over-bridges have been provided at 7 stations. The stations having high level platforms are given priority for the provision of foot-over-bridges for connecting the platforms

(b) Goods trains sometimes halt at this station for operational reasons. No train accident has taken place on this account.

(c) Yes, Sir.

(d) The work has already been included in the Budget, 1996-97 and likely to be completed by 1997-98 subject to the availability of funds.

(e) Does not arise.

[English]

Joint Forest Management Scheme of Andhra Pradesh

4015. SHRI N. RAMAKRISHNA REDDY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of Joint Forests Management Scheme of Andhra Pradesh,

(b) the reasons for delay in giving clearance to the Joint Forests Management Scheme of Andhra Pradesh, and

(c) the time by which clearance is likely to be given to it?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN